

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 65- M/s Vardhman Gar-Text Creators Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 22.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 65, M/S VARDHMAN GAR-TEX
CREATORS PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. The present objections are being filed on behalf of M/s Vardhman Gar-Tex Creators Pvt. Ltd., Respondent No. 65, in in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 62 along with other industries based on the Joint Committee Report.
2. At the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. The answering respondent is engaged in garment manufacturing including washing and finishing processes and has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The unit operates under a valid Consent to Operate (CTO) issued by the Haryana State Pollution Control Board (HSPCB) and has consistently submitted compliance reports to the authorities. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice dated 02.01.2025, received on 17.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds, including allegation of higher freshwater consumption and allegation of low BOD in PETP inlet indicating possible effluent dilution.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued

reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That Joint Committee Report alleges that the answering respondent's freshwater consumption exceeded prescribed limits. The answering respondent categorically denies this finding and submits that the report relies on miscalculations based on outdated production figures. The actual production capacity varies seasonally, and the water consumption must be assessed accordingly. The CPCB's Charter for Water Recycling & Pollution Prevention in Textile Industries (2022) prescribes a freshwater consumption limit of 82 KL/MT for woven cotton processing. The answering respondent's actual consumption is approximately 45 KL/MT, which is well within the prescribed limit. The alleged over-consumption is based on an incorrect interpretation of production data, as the inspection team did not account for peak-season variations and fluctuations in production volumes. The answering respondent has maintained detailed logbooks tracking daily freshwater usage and has already submitted these records to HSPCB along with the reply to the SCN which is annexed herewith.
- 4.4. That the Joint Committee Report states that the Biochemical Oxygen Demand (BOD) values recorded at the PETP inlet were lower than expected, indicating possible dilution. The answering respondent strongly denies this allegation, submitting that the BOD reduction is not due to dilution but is a direct result of the Cleaner Production

Techniques adopted by the unit. The answering respondent has implemented Chemical Management Systems (CMS), using ethylene oxide-based detergents, which naturally reduce BOD levels in wastewater. The ETP operates with high efficiency, using Activated Carbon Filtration and Ion Exchange technology, ensuring optimal pollutant removal without requiring any dilution. Further, the report fails to account for the inherent variations in effluent characteristics that occur due to batch-wise operations. The typical BOD range of 700-1000 mg/L is applicable to composite textile mills, not to standalone garment washing units like the answering respondent. Independent third-party laboratory reports from NABL-accredited labs confirm that BOD and COD levels in the influent and effluent comply with prescribed discharge norms and the same were annexed along with the reply to the HSPCB SCN which is annexed herewith.

- 4.5. That in addition to the factual inaccuracies in the allegations, the Answering Respondent had raised serious objections regarding the lack of substantive evidence supporting the claims made in the SCN. The notice appeared to have been based on mere assumptions rather than conclusive findings, as no provision for dilution had been identified during the inspection, nor had any scientific rationale been provided for the alleged non-compliance. Furthermore, procedural irregularities were evident, as the SCN had been issued in January 2025, despite the inspection taking place in August 2024, raising concerns regarding procedural fairness and due process.
- 4.6. That the foregoing submission of factual inaccuracies by the HSPCB can be substantiated by perusing the Compliance Status Report

submitted by HSPCB to the Hon'ble Tribunal which incorrectly states that the answering respondent lacked a valid No Objection Certificate (NOC) for groundwater extraction. The answering respondent categorically refutes this claim, as at the time of inspection, a Fresh Groundwater Extraction Application had already been submitted to the Haryana Water Resources Authority (HWRA). The previous groundwater extraction NOC was valid from 01.06.2023 to 01.06.2024, and its renewal process was already underway at the time of inspection. The current NOC is valid from 02.06.2024 to 02.06.2025, and a copy of the same has already been submitted to HSPCB. Copies of emails, previous NOCs, and the renewed HWRA permission were annexed with the reply to the SCN and the same is annexed herewith.

- 4.7. That the inspection that formed the basis for the Joint Committee Report took place in July-August 2024, whereas the report was submitted much later. The answering respondent respectfully submits that compliance is a dynamic process, and any findings based on outdated data do not reflect the current operational reality.
- 4.8. ***That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the garment manufacturer, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.***

- 4.9. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized with independent verification to conclusively establish adherence to environmental norms. The Answering Respondent reiterated its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.
5. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
6. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 65- M/s Vardhman Gar-Text Creators Pvt. Ltd.
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 22.05.2025
Place: New Delhi

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Phone: 011 4704 6111

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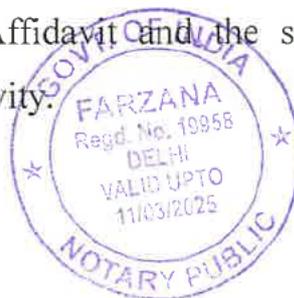
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, VIRENDER KUMAR JAIN S/o LATE MADAN KUMAR JAIN, aged about 57 years R/o 272, UPPER GROUND FLOOR, TARUN ENCLAVE, PITAMPURA, DELHI-110034, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 65, M/s VARDHMAN GAR-TEX CREATORS PRIVATE LIMITED, having its office at PLOT NO. 420, HSIIDC INDUSTRIAL ESTATE, BARHI, DIST. SONIPAT, HARYANA-131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.



3. I say that the documents / annexure produced along with the reply are true copies of its originals.



DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at **DELHI** on this 21ST day of **FEBRUARY**, 2025.



DEPONENT



ATTESTED

NOTARY PUBLIC, DELHI

21 FEB 2025

3331
ANNEXURE R-1



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/2629

Dated: 02/01/2025

To

M/s Vardhman Gar-Tex Creators Pvt.Ltd.,
420,HSIIDC,Industrial Estate, Barhi,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Garment washing having CTO valid upto 30.09.2025.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Specific freshwater consumption is 76.55 KL/MT which is higher as compared to typical requirement of 40 KL/MT in such process.
2. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	6.9	8	6.0-9.0	• BOD removal- 71.5%, COD removal – 67.2% which indicate dilution with freshwater in PETP at different stages Non-Complying (Dilution)
BOD (mg/l)	477	136	500	
COD (mg/l)	1241	407	1400	
TSS (mg/l)	286	112	1500	
TDS (mg/l)	1700	1620	2100	

3. Inlet BOD is too much lower against typical range of 700-1000 mg/l, indicating dilution at PETP inlet.

4. As per analysis of samples collected from PETP inlet and outlet, high reduction in pollution parameters indicating dilution with freshwater in PETP at different stages.

Recommendation of the Team:-

1. The unit shall dismantle the provision of dilution.

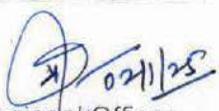
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

Rv

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

/
Regional Officer,
Sonepat Region.



3333

11

VARDHMAN GAR-TEX CREATORS (P) LTD.

01.02.2025

Ref No.....

Date.....

WITHOUT PREJUDICE

To

The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonapat, Haryana

**SUBJECT: REPLY TO SHOW CAUSE NOTICE NO.
HSPCB/SR/2025/2629 DATED 02.01.2025**

**RE: HSPCB LETTER NO. HSPCB/SR/2025/2629 DATED 02-01-
2025, RECEIVED ON 16.01.2025**

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) dated 02.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance regarding freshwater consumption, effluent dilution, and BOD values in the Primary Effluent Treatment Plant (PETP).

In response to your SCN, we would like to submit the following point-wise reply for your kind consideration:

Works & Administration Off.: 420, HSIDC Industrial Estate, Barhi, Distt. Sonapat-131001 Haryana (INDIA)

Phone.: + 91-130-6552279, 2474775, E-mail : vardhmangartex@yahoo.com

Regd. Off. 6296, Jain Mandir Gali, Gandhi Nagar, Delhi 110031 (INDIA) Phone : +91-11-42798167, 22081911, Telfax : +91-11-22077073

2. **BACKGROUND OF THE COMPANY:**

M/s Vardhman Gar-Tex Creators Pvt. Ltd. is a reputed and responsible industrial unit engaged in the garment washing and finishing process. Our company is committed to sustainability, environmental compliance, and adherence to all applicable legal norms. We have always strived to maintain the highest standards of water conservation and pollution control, ensuring that we meet and exceed the environmental regulations prescribed by the Central and State Pollution Control Boards. The company is run by law-abiding citizens who believe in ethical business practices and transparency.

Our unit operates with advanced water treatment systems to minimize freshwater consumption and ensure compliance with the prescribed discharge norms. We have continuously invested in cleaner production techniques and best management practices, reflecting our dedication to responsible industrial operations.

3. **SPECIFIC FRESHWATER CONSUMPTION:**

We respectfully deny the allegations as stated in Paragraph 1 of the SCN. It is denied that the specific freshwater consumption of our company is 76.55 KL/MT which is higher as compared to the typical requirement of 40 KL/MT in such process. In response thereof, we submit as follows:

Compliance with Consumption Limits prescribed by Central Pollution Control Board (CPCB): The Charter for Water Recycling & Pollution Prevention in Textile Industries was issued by the CPCB in 2022. It is submitted that Page 15 of the said Charter under Table 8(a) prescribes “Time Line for Water Consumption in Textile Industry” which categorises the short term, medium term and the long term targets for the year 2022-

23. As our company specifically deals only with **woven cotton**, the prescribed limit for water consumption therein is 120 L/kg for short term target, 96 L/kg for medium target and 82 L/kg for the long term target. A Copy of the relevant page/table of the Charter for Water Recycling & Pollution Prevention in Textile Industries is annexed herewith and marked as **ANNEXURE-1**.

Our unit follows the above-referred Charter for Water Recycling & Pollution Prevention in Textile Industries issued by CPCB, which prescribes consumption limits of 82 KL/MT for our category. Our logs confirm that our freshwater consumption falls well within this range as our consumption is approx.. 45 KL/MT and the said data is annexed herewith and marked as **ANNEXURE-2**.

Discrepancies in Calculation by Inspection Team: The freshwater consumption figures for our unit were derived by the inspection team from perusal of Form-4 production data, which reflects an average production of 1000 garments/day for the year 2023-24. However, the said Form-4 does not reflect seasonal variations (*A Copy of the Form-4 is annexed herewith and marked as **ANNEXURE-3***).

Our **actual production increased to 1,400 garments/day during peak months**, within the consented limit of 1500 garments/day, however this was not accounted for by the inspectors. We surmise that the discrepancy could have occurred due to miscalculation of the average weight of one piece of jeans, which is approximately 600-700 grams per piece.

Conclusion: The alleged over-consumption is based on incorrect assumptions and should be reconsidered.

4. ALLEGATION OF LOW BOD IN PETP INLET:

We most respectfully disagree with the values of BOD and COD as stated in the table produced under paragraph 2 of the SCN. We further deny with the content under the header "Compliance w.r.t norms" and deny that there was any dilution with freshwater in PETP at different stages. We have not been supplied with the analysis report of the department till date. In response thereof, we submit as follows:

Reduction of BOD value due to Cleaner Technology: We have adopted Chemical Management Systems (CMS) and best practices, including ethylene oxide-based detergents. This has naturally reduced BOD load in wastewater.

It is submitted that we have conducted regular analysis of our ETP inlet and outlet samples through NABL-accredited laboratories, and such reports have consistently indicated that the BOD value at the ETP inlet ranges between 150-200 mg/L, which aligns with the findings of the HSPCB lab.

Furthermore, we emphasize that our compliance with environmental norms is well established, and the low BOD levels at the ETP inlet shall be construed as a positive indicator of our efficient wastewater treatment process and commitment to sustainable environmental practices.

Copies of NABL Lab Reports are annexed herewith and marked as ANNEXURE -4.

Copy of the HSPCB Lab Report is annexed herewith and marked as ANNEXURE -5.

Conclusion: The reduction in BOD is due to sustainable practices and does not indicate non-compliance.

5. ALLEGATION OF EFFLUENT DILUTION

We deny the contents of Paragraph 3 and 4 of the SCN. It is denied that the inlet BOD is too much lower against the typical range of 700-1000 mg/l indicating dilution at the PETP inlet. It has to be specifically noted that our company is not engaged in running a composite textile mill, but is only engaged in garment washing for which the typical range of inlet BOD is not 700-1000 mg/l. It is further denied that the parameters from the analysis of the samples collected indicates dilution with freshwater at different stages. It is reiterated that we have not been provided with the information of the method of testing and analysis of the samples collected. In response to the contentions therein, we submit as follows:

Advanced Treatment Process: Further to point 4, our Effluent Treatment Plant (ETP) includes **Activated Carbon Filtration & Ion Exchange technology** which ensures high-efficiency pollutant removal surpassing the requirements for a primary effluence treatment plant. The foregoing submission is substantiated by the data in the detailed project report (DPR) of the ETP installed at our facility. Page No. 6 of the said DPR clearly indicates that the **ETP installed is capable of removing 90% of the BOD.**

A Copy of the DPR is annexed herewith and marked as ANNEXURE-6.

Water Consumption Data does not reflect usage of freshwater for dilution: Upon reviewing our logbooks and recorded water consumption data, it is evident that our unit has consistently operated within the prescribed freshwater consumption limits. We respectfully submit that the allegation of dilution appears to be based on an assumption that extra freshwater was added to the effluent. However, since our total freshwater usage remains well within the approved limits, the possibility of dilution

simply does not arise. Dilution, by its nature, requires an excess influx of fresh water, which is not reflected in our records. We sincerely believe that our Effluent Treatment Plant (ETP) is functioning effectively, ensuring compliance through efficient treatment processes rather than any form of dilution. In light of this, we request a reconsideration of this observation, as it may not accurately reflect our operational reality.

Conclusion: The dilution allegation is unfounded, and proper methodology must be ensured before drawing conclusions.

6. **DISCREPANCY IN INFORMATION ON NOC FOR GROUNDWATER EXTRACTION IN THE COMPLIANCE STATUS REPORT SUBMITTED BY HSPCB:**

The Compliance Status Report submitted by your good offices to the National Green Tribunal (NGT) (*on Page 34 of 48*) states that our unit did not have consent for groundwater extraction (**ANNEXURE-7**). However, during the inspection, we had duly shared a copy of our Fresh Groundwater Extraction Application along with our then recently lapsed groundwater extraction permission (valid from 01.06.2023 to 01.06.2024). Additionally, we had also emailed the relevant documents to the inspection team, a copy of which is enclosed as **ANNEXURE-8**.

We hereby inform that we have our latest No Objection Certificate (NOC) for fresh groundwater extraction from the Haryana Water Resources Authority (HWRA), which is valid from 02.06.2024 to 02.06.2025. A copy of the NOC is enclosed as **ANNEXURE-9** for your kind reference.

7. **TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS:**

We respectfully submit that the inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the HSPCB's right to issue such notice, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

8. **FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS:**

The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

9. **SUMMARY OF POINTERS:**

9.1. Our unit operates within prescribed CPCB freshwater consumption limits; discrepancies arise from calculation errors and seasonal production variations.

- 9.2. BOD reduction is due to Cleaner Technology, including CMS and ethylene oxide-based detergents, validated by NABL-accredited lab reports.
- 9.3. Effluent Treatment Plant (ETP) uses advanced filtration technology, ensuring compliance; water logbooks confirm no excess freshwater usage, ruling out dilution.
- 9.4. Any concerns raised in the SCN have been addressed, and reconsideration is requested as findings do not reflect current operational reality.

In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack procedural compliance.
- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking you.

For M/s Vardhman Gar-Text Creators Pvt. Ltd.



(Authorized Signatory)

Director



CHARTER FOR WATER RECYCLING & POLLUTION PREVENTION IN
TEXTILE INDUSTRIES AND MODEL ACTION PLAN

COD	Once in a day
BOD	Once in a week
TAN	Once in a day

It is suggested to keep a control on water consumption depending upon the categories mentioned in chart. Industry should confirm time bound action plan to reduce water consumption per kg of product generated.

This charter has recommended standard norms for usage of water by the textile industry with time bound commitments in a phased manner. The time line for this is described in Table given below:

Table 8 (a). Time Line for Water consumption in Textile Industry

Process Category	Short term target August 31, 2022	Medium term target October 31, 2022	Long term target October 31, 2023
Unit	L/kg	L/kg	L/kg
Raw Wool	250	200	170
Scoured Wool	100	80	68
Polyester	60	48	41
Acrylic	50	40	34
Woven	120	96	82
Raw Silk	200	160	136
Processed Silk	85	68	58
Knit	85	68	58
Canvas	45	36	31
Carpet	50	40	34
Woven cotton	120	96	82
Blend PC	120	96	82
Blend PV	90	72	61
100% Poly	60	48	41
	100	80%	68%

Important Note: - The effluent generation will be calculated as 85% of water consumption in all the categories.

This chart shows water consumption / Effluent Generations at various stages of textile industries. Water consumption per kg of product for as of now has been frozen as upper limit. The next reduction targets have been kept with 20% reduction and at the end of 18 months, reduction targets have been kept with 15% reduction, respectively for reduction in water consumption.

Table 8 (b) - Time Line for Effluent Generation in Textile Industry

Average as on release of charter	Short term target August 31, 2022	Medium term target October 31, 2022	Long term target October 31, 2023
Unit	L/kg	L/kg	L/kg
Raw Wool	213	170	145
Scoured wool	85	68	58
Polyester	51	41	35



CHART FOR CALCULATION OF FRESHWATER CONSUMPTION PER METRIC TONNE

Borewell April 2024 to December 2024						
Month	Start	End	Consumption (in kL)	Number of Working Days	Average Per Day Consumption (in kL)	Average Production per Day
May-24	11979	13014	1035	26	39.81	1360.00
Jun-24	13014	13950	936	25	37.44	1250.00
Jul-24	13950	15183	1233	26	47.42	1600.00

AVERAGE WEIGHT OF GARMENT (IN KG)	0.6500
AVERAGE NUMBER OF PIECES PER DAY	1403
TOTAL WEIGHT OF GARMENTS (IN KG)	912.1667
AVERAGE FRESHWATER CONSUMPTION IN MONTH OF MAY, JUNE AND JULY OF 2024 (IN kL) FOR 77 WORKING	41.56
AVERAGE FRESHWATER CONSUMPTION DAILY IN MONTH OF MAY, JUNE AND JULY OF 2024 (kL/MT)	45.67



Annex 2

~~FEBRUARY 2024~~
~~APRIL 2024~~ MAY

3343

Boxwell

PAGE NO.
 DATE

01/05/24	11979	12010	31	Pa
02/05/24	12010	12052	42	Pa
03/05/24	12052	12087	35	Pa
04/05/24	12087	12124	37	Pa
05/05/24	Sunday			
06/05/24	12124	12173	49	Pa
07/05/24	12173	12207	34	Pa
08/05/24	12207	12267	60	Pa
09/05/24	12267	12299	32	Pa
10/05/24	12299	12343	42	Pa
11/05/24	12343	12409	66	Pa
12/05/24	Sunday			
13/05/24	12409	12470	61	Pa
14/05/24	12470	12523	53	Pa
15/05/24	12523	12558	35	Pa
16/05/24	12558	12594	36	Pa
17/05/24	12594	12632	38	Pa
18/05/24	12632	12688	36	Pa
19/05/24	Sunday			
20/05/24	12688	12724	56	Pa
21/05/24	12724	12761	37	Pa
22/05/24	12761	12814	53	Pa
23/05/24	12814	12830	16	Pa
24/05/24	12830	12855	25	Pa
25/05/24	Voting			
26/05/24	Sunday			
27/05/24	12855	12901	46	Pa
28/05/24	12901	12923	22	Pa
29/05/24	12923	12962	39	Pa
30/05/24	12962	12989	27	Pa
31/05/24	12989	13014	25	Pa



JUNE 2024 3344 Basewell,

Date	Start No	End No	PAGE NO.	
			DATE	1st
01/06/2024	13014	13028	14	Pat
02/06/24	Sunday			
03/06/24	13028	13069	45	Pat
04/06/24	13069	13110	41	Pat
05/06/24	13110	13124	14	Pat
06/06/24	13124	13163	39	Pat
07/06/24	13163	13205	42	Pat
08/06/24	13205	13242	37	Pat
09/06/24	Sunday			
10/06/24	13242	13257	15	Pat
11/06/24	13257	13264	7	Pat
12/06/24	13264	13301	37	Pat
13/06/24	13301	13357	56	Pat
14/06/24	13357	13405	48	Pat
15/06/24	13405	13425	20	Pat
16/06/24	Sunday			
17/06/24	13425	13483	58	Pat
18/06/24	13483	13541	58	Pat
19/06/24	13541	13568	27	Pat
20/06/24	13568	13577	09	Pat
21/06/24	13577	13636	59	Pat
22/06/24	13636	13687	51	Pat
23/06/24	Sunday			
24/06/24	13687	13724	37	Pat
25/06/24	13724	13776	52	Pat
26/06/24	13776	13812	36	Pat
27/06/24	13812	13876	64	Pat
28/06/24	13876	13926	50	Pat
29/06/24	13926	13950	24	Pat
30/06/24	Sunday			



JULY 2024

PAGE NO

DATE

date	Salary Ro	FN No Ro	Let	Sig
01/07/24	13950	13992	42	Pat
02/07/24	13992	14050	58	Pat
03/07/24	14050	14062	12	Pat
04/07/24	14062	14091	29	Pat
05/07/24	14091	14091	0	
06/07/24	14091	14101	10	Pat
07/07/24	Sunday			
08/07/24	14101	14149	48	Pat
09/07/24	14149	14226	77	Pat
10/07/24	14226	14273	47	Pat
11/07/24	14273	14319	46	Pat
12/07/24	14319	14352	33	Pat
13/07/24	14352	14386	34	Pat
14/07/24	Sunday 14386			
15/07/24	14386	14419	33	Pat
16/07/24	14419	14462	43	Pat
17/07/24	14462	14492	30	Pat
18/07/24	14492	14554	62	Pat
19/07/24	14554	14619	65	Pat
20/07/24	14619	14699	80	Pat
21/07/24	Sunday			
22/07/24	14699	14772	73	Pat
23/07/24	14772	14838	66	Pat
24/07/24	14838	14865	27	Pat
25/07/24	14865	14907	42	Pat
26/07/24	14907	14955	48	Pat
27/07/24	14955	15011	56	Pat
28/07/24	Sunday			
29/07/24	15011	15065	54	Pat
30/07/24	15065	15138	73	Pat
31/07/24	15138	15183	45	Pat



3346

Mail sent to hspcbrosr@gmail.com on 20 June 2024.

Annex 3

FORM 4
(See rules 6(5), 13(8), 16(6) and 20 (2))

FORM FOR FILING ANNUAL RETURNS

(To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March) 24

- 1. Name and address of facility: **M/S Vardman Gar-Tex Creators Pvt. Ltd. P.N. 420, HS 110X, Ph. 2, Barhi, Imp.**
- 2. Authorisation No. and Date of issue: **HM/SO/N/2020/8063025 dt. 22/12/20**
- 3. Name of the authorised person and full address with telephone, fax number and e-mail: **Mr. V.K. Jain, Director**
- 4. Production during the year (product wise), wherever applicable: **Garments - 1000 pcs/day, (Washing & Dying)**

Part A. To be filled by hazardous waste generators

- 1. Total quantity of waste generated category wise: **34.3 (ETPS Sludge) -> 1.0T/Annum, 5.1 (Slip Oil) -> 0.01KL/Annum.**
- 2. Quantity dispatched:
 - (i) to disposal facility: **GRPL Manifest No. 1407052612 dt. 27.4.23 at 0.520T**
 - (ii) to recycler or co-processors or pre-processor: **Manifest No. 1407059309 dt. 11.10.23 at 0.290T**
 - (iii) others: **N/A**
- 3. Quantity utilised in-house, if any: **N/A**
- 4. Quantity in storage at the end of the year: **ETPS Sludge - 400 kgs, Waste Oil - 15 kgs.**

Part B. To be filled by Treatment, storage and disposal facility operators

- 1. Total quantity received -
- 2. Quantity in stock at the beginning of the year -
- 3. Quantity treated -
- 4. Quantity disposed in landfills as such and after treatment -
- 5. Quantity incinerated (if applicable) -
- 6. Quantity processed other than specified above -
- 7. Quantity in storage at the end of the year -

Part C. To be filled by recyclers or co-processors or other users

- 1. Quantity of waste received during the year -
 - (i) domestic sources
 - (ii) imported (if applicable)
- 2. Quantity in stock at the beginning of the year -





ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Annex-4

Test Report

Report No.: AEL/VG/27072024/WW/01	Reporting Date: 31/07/2024
Issued to: M/s Vardhaman Gartex Creators Pvt. Ltd. Plot No.-420, HSIIDC, Barhi, Sonipat-Haryana	Sample I'd : AEL/VG/270724/WW/01 Date : 27.07.2024 Period of testing : 27.07.2024 to 31.07.2024

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	27.07.2024
Point of Sample Collection	ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	Colour	--	Bluish	APHA 23 rd Ed., 2120 B
2	pH	--	5.98	APHA 23 rd Ed. 4500 H B
3	Chemical Oxygen Demand(COD)	mg/l	637.2	APHA 23 rd Ed. P-5220 B
4	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	174.0	IS-3025 (P-44)
5	Total Suspended Solids	mg/l	212.0	APHA 23 rd Ed. 2540 D
6	Oil & Grease	mg/l	14.6	IS-3025 (P-39)
7	Total Dissolved Solids	mg/l	1804.0	APHA 23 rd Ed. 2540 C
8	Sulphide (as S)	mg/l	1.9	IS-3025(P-29)
9	Phenolic compounds (as C ₆ H ₅ OH)	mg/l	N.D.	APHA 23 rd Ed., 5530
10	Ammonical Nitrogen (as N)	mg/l	34.6	IS 3025 (P-34)
11	Sodium Absorption Ration (SAR)	mg/l	9.8	APHA 23 rd Ed.
12	Total chromium (as Cr)	mg/l	0.58	APHA 23 rd Ed., 3111 A B C

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
 2. Sample will be destroyed one month from the date of issue of test certificate.
 3. Any complaints about this report should be communicated within 7 days of issue of this report
 4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



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26

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Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Test Report

Report No.: AEL/VG/27072024/WW/02 Reporting Date: 31/07/2024

Issued to: M/s Vardhaman Gartex Creators Pvt. Ltd. Plot No.-420, HSIIDC, Barhi, Sonipat-Haryana	Sample I'd : AEL/VG/270724/WW/02 Date : 27.07.2024 Period of testing : 27.07.2024 to 31.07.2024
---	---

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	27.07.2024
Point of Sample Collection	ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:					
Sr. No.	Parameters	Unit	Results	Standards Limit as per HSPCB	Test Protocol
1	Colour	--	Colourless	N.S.	APHA 23 rd Ed., 2120 B
2	pH	--	7.58	6.0-9.0	APHA 23 rd Ed. 4500 H B
3	Chemical Oxygen Demand(COD)	mg/l	182.4	1400	APHA 23 rd Ed. P-5220 B
4	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	42.0	500	IS-3025 (P-44)
5	Total Suspended Solids	mg/l	34.0	1500	APHA 23 rd Ed. 2540 D
6	Oil & Grease	mg/l	4.2	15	IS-3025 (P-39)
7	Total Dissolved Solids	mg/l	1137.0	N.S.	APHA 23 rd Ed. 2540 C
8	Sulphide (as S)	mg/l	0.8	2.0	IS-3025(P-29)
9	Phenolic compounds (as C ₆ H ₅ OH)	mg/l	N.D.	1.0	APHA 23 rd Ed., 5530
10	Ammonical Nitrogen (as N)	mg/l	14.6	50	IS 3025 (P-34)
11	Sodium Absorption Ration	mg/l	2.94	26	APHA 23 rd Ed.
12	Total chromium (as Cr)	mg/l	0.13	2.0	APHA 23 rd Ed., 3111 A B C

Remark:- N.S.- Not Specified
Standard Limits as per party consent

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Authorized Signatory

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Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Test Report

Report No.: AEL/VG/09102024/WW/01 Reporting Date:14/10/2024

Issued to: M/s Vardhaman Gartex Creators Pvt. Ltd. Plot No.-420, HSIIDC, Barhi, Sonipat-Haryana	Sample I'd : AEL/VG/091024/WW/01 Date : 09.10.2024 Period of testing : 10.10.2024 to 14.10.2024
---	---

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	09.10.2024
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	Colour	--	Bluish	IS-3025(P-4)
2	Odour	--	Foul	IS-3025(P-5)
3	pH	--	6.91	APHA 23rd Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	605.0	APHA 23rd Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	167.0	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	190.0	APHA 23rd Ed. 4500 H B
7	Oil & Grease	mg/l	13.8	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	25.0	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	1706.0	APHA 23rd Ed.,2540 C
10	Phenolic compounds (as C ₆ H ₅ OH)	mg/l	N.D.	APHA 23rd Ed.,5530
11	Total chromium (as Cr)	mg/l	0.40	APHA 23rd Ed.,3111 A B C
12	Conductivity	µs/cm	2624.0	APHA 23rd Ed.,2510 B
13	Sulphide (as S)	mg/l	1.6	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	8.5	APHA 23rd Ed.

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Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Test Report

Report No.: AEL/VG/09102024/WW/02 Reporting Date:14/10/2024

Issued to: M/s Vardhaman Gartex Creators Pvt. Ltd. Plot No.-420, HSIIDC, Barhi, Sonipat-Haryana	Sample I'd : AEL/VG/091024/WW/02 Date : 09.10.2024 Period of testing : 10.10.2024 to 14.10.2024
---	---

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sampling	09.10.2024
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	Colour	--	Colourless	--	IS-3025(P-4)
2	Odour	--	Mild	--	IS-3025(P-5)
3	pH	--	7.40	6.0-9.0	APHA 23rd Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	175.0	1400	APHA 23rd Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	40.0	500	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	32.0	1500	APHA 23rd Ed. 4500 H B
7	Oil & Grease	mg/l	4.8	10	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	12.6	50	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	1090.0	N.S.	APHA 23rd Ed.,2540 C
10	Phenolic compounds (as C ₆ H ₅ OH):	mg/l	N.D.	1.0	APHA 23rd Ed.,5530
11	Total chromium (as Cr)	mg/l	0.38	2.0	APHA 23rd Ed.,3111 A B C
12	Conductivity	µs/cm	1679.0	N.S.	APHA 23rd Ed.,2510 B
13	Sulphide (as S)	mg/l	0.6	2.0	IS-3025(P-29)
14	SAK (Sodium Absorption Ration)	--	2.56	26	APHA 23rd Ed.

Remark-N.S.-Not Specified, - ND-Not Detectable, Standard Limits are given by client as per consent.

Checked By



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Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

29

Test Report

Report No.: AEL/VG/07012025/WW/01

Reporting Date: 12/01/2025

Issued to:

M/s Vardhaman Gartex Creators Pvt. Ltd.
Plot No.-420, HSIIDC, Barhi, Sonapat-Haryana

Sample I'd : AEL/VG/070125/WW/01
Date : 07.01.2025
Period of testing : 07.01.2025 to 12.01.2025

SAMPLE PARTICULARS:

Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	07.01.2025
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	Colour	--	Bluish	IS-3025(P-4)
2	Odour	--	Foul	IS-3025(P-5)
3	pH	--	6.44	APHA 23 rd Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	754.0	APHA 23 rd Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	213.0	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	274.0	APHA 23 rd Ed. 4500 H B
7	Oil & Grease	mg/l	19.5	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	21.9	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	2060.0	APHA 23 rd Ed.,2540 C
10	Phenolic compounds (as C ₆ H ₅ OH)	mg/l	N.D.	APHA 23 rd Ed.,5530
11	Total chromium (as Cr)	mg/l	0.96	APHA 23 rd Ed.,3111 A B C
12	Conductivity	µs/cm	3170.0	APHA 23 rd Ed.,2510 B
13	Sulphide (as S)	mg/l	2.2	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	11.6	APHA 23 rd Ed.

Checked By

Authorized Signatory

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Head Off. - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, 09466619911 Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com



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Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

30

Test Report

Report No.: AEL/VG/07012025/WW/02 Reporting Date: 12/01/2025

Issued to: M/s Vardhaman Gartex Creators Pvt. Ltd. Plot No.-420, HSIIDC, Barhi, Sonipat-Haryana	Sample I'd : AEL/VG/070125/WW/02 Date : 07.01.2025 Period of testing : 07.01.2025 to 12.01.2025
---	---

SAMPLE PARTICULARS:

Type of the Sample	Treated Effluent Water Sample
Date of Sampling	07.01.2025
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	Colour	--	Colourless	--	IS-3025(P-4)
2	Odour	--	Mild	--	IS-3025(P-5)
3	pH	--	7.79	6.0-9.0	APHA 23 rd Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	158.4	1400	APHA 23 rd Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	49.0	500	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	38.0	1500	APHA 23 rd Ed. 4500 H B
7	Oil & Grease	mg/l	5.7	10	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	10.9	50	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	1121.0	N.S.	APHA 23 rd Ed., 2540 C
10	Phenolic compounds (as C ₆ H ₅ OH)	mg/l	N.D.	1.0	APHA 23 rd Ed., 5530
11	Total chromium (as Cr)	mg/l	0.52	2.0	APHA 23 rd Ed., 3111 A B C
12	Conductivity	µs/cm	1725.0	N.S.	APHA 23 rd Ed., 2510 B
13	Sulphide (as S)	mg/l	0.4	2.0	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	3.09	26	APHA 23 rd Ed.

Remark: N.S.-Not Specified, - ND-Not Detectable, Standard Limits are given by client as per consent.

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.

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Ph. No. : 01493-294022, 09694666022, 09466619911 Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com



PREVENT
POLLUTION

FORM I

(See Rule 20)

Report No.: 2091

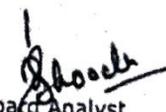
Dated - March 10, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub-section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 01st day of March, 2023 from Sh. Praveen Kumar AEE, a sample of liquid trade effluent of M/s Vardhman Gar-Tex Creation, Plot No. 420, HSIIDC, Barhi, Sonapat, collected on 01/03/2023 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below. I further certify that I have analyzed the afore-mentioned sample on 01/03/2023 to 10/03/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Method of Testing
1.	Colour	Hazy	Almost Colorless	----	As per relevant parts of
2.	Odour	Mild	Almost Odourless	----	IS:3025 (Part I) 1987 & relevant parts and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
3.	pH Value	6.1	7.4	6.0-9.0	
4.	Conductivity $\mu\text{S}/\text{cm}$	7230	2670	----	
5.	Total Suspended Solids mg/l	420	52	1500	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	136	29	500	
7.	Chemical Oxygen Demand mg/l	681.3	146.8	1400	
8.	Oil & Grease mg/l	18.2	2.6	15	

The condition of the seals, fastening and container on receipt was as follow:-
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 10th day of March, 2023

Laboratory of the
Haryana State Pollution Control Board
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sector -6, Panchkula (Haryana)

This test report relate only to the particular sample submitted for testing

VALUE MAX SYSTEMS PVT. LTD.



12 September 2009

M/s VARDHMAN GAR-TEX
CREATORS PVT. LTD.
420, Barhi indl' estate,
Haryana

Kind Attn. - Mr. Virender Jain

Sub. - 4 lac Liters per day ETP Plant

Dear Sir,

Enclosed please find Detailed project report pertaining to Thermax Make 4 lac Liters per day Effluent Treatment Plant, comprising of -

1. INTRODUCTION
2. WASTE WATER CHARACTERISTICS
3. EXPECTED QUALITY OF TREATED WATER
4. PROCESS DESCRIPTION
5. EQUIPMENT LIST
6. TECHNICAL NOTES
7. TECHNICAL DATA SHEET
8. HYDRAULIC DIAGRAM

We hope that you will find above in line with your requirement.

Thanking you and assuring you of our best services always.

For VALUE MAX SYSTEMS PVT. LTD.

HARSH MALHOTRA

1.0 INTRODUCTION

M/S VARDHMAN GAR-TEX CREATORS is a ^(garment house) ~~garment house~~ at HSIDC, Barhi.

The industry has adopted most modern techniques for its process minimising the consumption of raw material and thereby reducing the water pollution.

2.0 WASTE WATER CHARACTERISTICS

The characteristic of the waste water generated from similar processing unit is given below.

• Colour	Light to Dark
• Odour	Absent
• Temperature	less than 40 Degree Centigrade
• pH Value	8.0 to 10.5
• Total Suspended Solids	100 to 150 Mg Per Litre
• Biochemical Oxygen Demand (5 Days at 20 Degree Centigrade)	150 to 200 Mg Per Litre
• Chemical Oxygen Demand	300 to 400 Mg Per Litre
• Oil and Grease	less than 5 Mg Per Litre

3.0 EXPECTED QUALITY OF TREATED WATER

- Colour **Absent**
- Odour **Absent**
- Temperature **35 Degree Centigrade at the point of discharge**

- pH Value **6.5 to 8.0**
- Total Suspended Solids **< 100 Mg Per Litre**
- Biochemical Oxygen Demand **< 30 Mg Per Litre**
(5 Days at 20 Degree Centigrade)
- Chemical Oxygen Demand **< 250 Mg Per Litre**
- Oil and Grease **< 10 Mg Per Litre**

4.0 PROCESS DESCRIPTION

1. FLOCCULATION AND SETTLING
2. ION EXCHANGE PROCESS

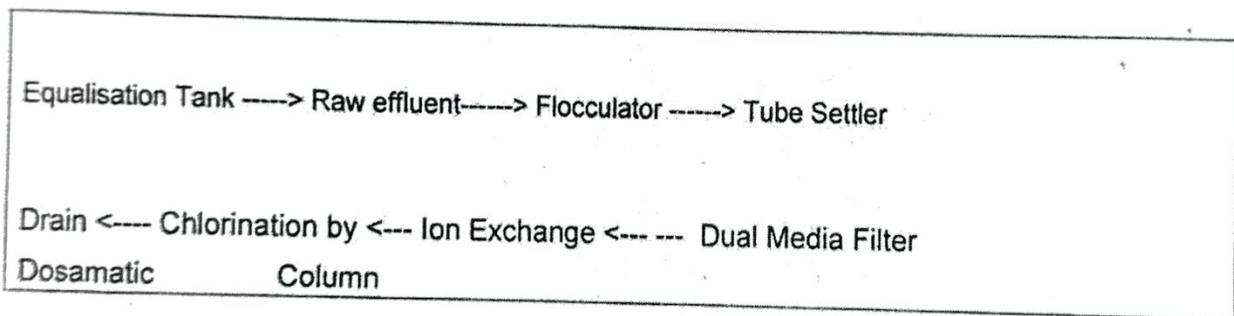
FLOCCULATION AND SETTLING

In this stage dye or colour in colloidal form is removed. Small dye particles in the effluent are coagulated in the flocculator tank by using polyelectrolyte and ferrous sulphate. This is then passed through a Tube Settler where coagulated dye settles down and clearer water flows up. Dye is taken out from the hopper bottom of Tube Settler in the form of a thick sludge. From the Tube Settler clear water flows into the clear water tank. The water is now pumped into the Dual Media Filter where the suspended solids are further reduced to make it suitable to be passed through the second stage.

ION EXCHANGE PROCESS

A special grade resin is used to take out the remaining colour. This resin selectively exchanges organic compounds. Since all dyes are organic in nature, the dye in dissolved form is removed by this resin. The water coming out of this unit is 100% free of colour.

Around 70-80% colour in the effluent from the textile processing units is removed in Stage 1. Remaining 20-30% is removed in the second stage.



5.0 EQUIPMENT

S.NO.	EQUIPMENT	QTY
1.	Flocculator Tank with Agitator Assembly with Colour Separation Unit (Tube Settler) Assembly	1 No.
2.	Dual Media Filter Assembly (with media charge internals and frontal piping + valves)	1 No.
3.	Colour Removal Unit Assembly (with Internals frontal piping and media, valves)	1 No.
TANKS		
1.	Coagulant Dosing Tank with Agitator Assembly	1 No.
2.	Polyelectrolyte tank with Agitator Assembly	1 No.
3.	NaOH Dosing Tank with Agitator Assembly	1 No.
4.	Brine Measuring Tank (Sintex)	1 No.
5.	pH correction Tank	1 No.
PUMPS WITH MOTORS		
1.	Clear Water Pump	1 No.
2.	Coagulant Dosing Pump	1 No.
3.	Polyelectrolyte Dosing Pump	1 No.
4.	NaOH Dosing Pump	1 No.
5.	Dosamatic with piping and valves	1 No.
INSTRUMENTATION		
1.	Pressure Gauges	5 Nos.
2.	Level Indicators	3 Nos.
3.	Rotameter	1 No.
4.	V Notch Boards	2 Nos.

6.0 TECHNICAL NOTES

1. The Colour Removal System has been designed on the following basis :

Design flow	: 20 m ³ /hr
COD (maximum)	: 450-550 ppm
Oil & Grease	: Nil
BOD (maximum)	: 250-300 ppm
TSS	: 150-200 ppm
Temperature	: < 40 deg.C

2. Process Guarantee

Process has been designed on the above characteristics :

Outlet effluent water from this system will have the following analysis:

COD	: < 250 ppm
BOD	: < 30 ppm
TSS	: < 100 ppm
Colour	: < 5 hazen units

3. Equalisation Tank (client's scope) required for achieving homogeneity of the effluent has to be provided for a capacity of 200 m³ (12 hrs retention).

4. Area Required:

The standard plant has standard sub assemblies. Each subassembly has a fixed assembly as below. The total plant layout can be fixed at site by changing the orientation and location of these sub assemblies.

5. Total Power Consumption 6.8 kw

7.0 TECHNICAL DATA SHEET

CAPACITY	:	20 m ³ /hr
FLOCCULATOR	:	1650mm * 3250 Height
TUBE SETTLER	:	2m * 2m * 3.25 m deep MS Epoxy
DUAL MEDIA FILTER	:	1200mm dia * 1500mm HOS MS Epoxy
COLOUR REMOVAL UNIT	:	1200mm dia * 2000mm HOS M S Epoxy Resin - 1172 ltrs
CLEAR WATER PUMP	:	20m ³ /hr @ 35 mwc CI Epoxy
BRINE MEASURING TANK	:	1300mm dia * 1270mm Height Sintex

Sr. No.	Name of Industry	Valid Ground water NOCs (Yes/No/Applied)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	Compliance status w.r.t discharge norms/suspected dilution
54.	M/s BCL Fabrics Pvt. Ltd.	Applied	Yes	Yes	Non-Complying (Dilution)
55.	M/s Pooja Textile Industry	Applied	Yes	Yes	Non-Complying (Dilution)
Details of Textile unit engaged in manufacturing of dyed garment (Denim/Shirt/Trouser)					
A. Synthetic Garment-Polyester/Acrylic					
56.	M/s Addagio Knit creation Pvt. Ltd.	No	Yes	Yes	Non-Complying (Dilution)
57.	M/s Magnet Industries	No	Yes	Yes	Non-Complying (Dilution)
58.	M/s. Denim Art	No	Yes	Yes	Non-Complying (Dilution)
B. Natural Garment-Cotton					
59.	M/s Nagpal Trading Company	No	Yes	Yes	Non-Complying (Discharge norms & dilution)
60.	M/s Sonu Enterprises	No	Yes	Yes	Non-Complying (Dilution)
61.	M/s Denimo Design Washing Private Limited	No	Yes	Yes	Non-Complying (Dilution)
62.	M/s Vardhman Gar-Tex Creators Pvt.Ltd.	No	Yes	Yes	Non-Complying (Dilution)
63.	M/s Modern Dyeing Pvt. Ltd.	Applied	Yes	Yes	Non-Complying (Discharge norms & dilution)
64.	M/s Global Wash Creation Pvt. Ltd.	No borewell	Yes	Yes	Non-Complying (Dilution)
65.	M/s Shivam Enterprises	Applied	Yes	Yes	Non-Complying (Dilution)
66.	M/s Color Zone	No	Yes	Yes	Non-Complying (Dilution)
67.	M/s Denim Touch	No	Yes	Yes	Non-Complying (Dilution)
C. Blend Garment – Cotton + Polyester					
68.	M/s Denim Craze	Applied	Yes	Yes	Non-Complying (Dilution)
69.	M/s M.S. Creations	Applied	Yes	Yes	Non-Complying (Dilution)
70.	M/s Shubhram Hospital Solutions Pvt. Ltd.,	Yes	Yes	Yes	Non-Complying (Dilution)
71.	M/s Spectrum Washing Pvt. Ltd.	Applied	Yes	Yes	Non-Complying (Discharge norms & dilution)
72.	M/s Shadex Creations	No	Yes	Yes	Non-Complying (Discharge norms & dilution)
Details of Textile unit engaged in manufacturing of dyed yarn & dyed fabric					
A. Blend Yarn & Fabric – Cotton + Acrylic/Polyester					
73.	M/s Nutex Knit Fab	No	Yes	Applied	Non-complying (Dilution)
74.	M/s Swastik Multifibre Pvt Ltd	No	Yes	Yes	Non-Complying (Discharge norms & dilution)



Annex 7

DOCUMENTS OF GPIS -----POLLUTION

From: Vardhman Gar Tex (vardhmangartex@yahoo.com)

To: MNJNDL@GMAIL.COM

Date: Monday, August 12, 2024 at 02:48 PM GMT+5:30

Dear Sir,

Please see the attached file for the documents of pollution.

RGDS

VARDHMAN GAR-TEX CREATORS PVT. LTD
PLOT NO 420, HSIIDC INDUSTRIAL ESTATE
BARHI SONIPAT HARYANA
131101

Regards,
Virender Kumar Jain

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2.8MB
-  cetp.pdf
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-  etp outlet.pdf
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-  etp sludge book.pdf
743.9kB
-  form 4.pdf
925kB
-  form 10.pdf
713kB
-  GEPIL Agreement.pdf
2.7MB
-  HWRA Application.pdf
411.8kB
-  HWRA_PermissionLetter 2023-24.pdf
681.4kB
-  list of machine.pdf
388.1kB
-  Manufacturing flow chart.pdf
224.6kB
-  Pollution consent.pdf
1.4MB





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Vardhman Gar Tex Creators Pvt. Ltd.
Project Address: Plot no. 420 HSIIDC Barhi Sonipat Haryana
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no. 420 HSIIDC Barhi Sonipat Haryana
Address Regional Office: Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula

1. NOC No.: HWRA/NOC/IND/R/2024/791
2. Application No.: HWRA/IND/R/2024/1926 3. Category: Industry
4. Project Status: Renew 5. NOC Type: Renew

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	95.00	28500.00	02/06/2024	02/06/2025
Total	95.00	28500.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:- Total Proposed No.:-

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	--	1	--	--	--	--

*DW - Dug Well, DCB - Dug cum Bore Well, BW - Bore Well, TW - Tube Well, DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism No. of Piezometers Monitoring Mechanism
Manual DWLR Telemetry
0 0 0 0

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...**APPLICANT**

VERSUS

STATE OF HARYANA & ORS.

...**RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21st day of February, 2025

Accepted, identified and certified subjected to the terms of the fees.

Sy

[SIDDHARTH BATRA] [ARCHNA YADAV]

Archna Yadav

Shivani Chawla

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

Chinmay

Rhythm

Varun Gulati
Client





3365

43

VARDHMAN GAR-TEX CREATORS (P) LTD.

Ref No.....

Date.....

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE BOARD OF DIRECTORS MEETING OF THE COMPANY VARDHMAN GAR-TEX CREATORS PRIVATE LIMITED HELD AT THEIR REGISTERED OFFICE OF THE COMPANY AT 272, UPPER GROUND FLOOR, TARUN ENCLAVE, PITAMPURA, DELHI-110034, ON FRIDAY 21st DAY OF FEBRUARY 2025

RESOLVED THAT Mr. Virender Kumar Jain, be and is hereby authorized on behalf of Vardhman Gar-Tex Creators Private Limited, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the Company.

RESOLVED FURTHER THAT Mr. Virender Kumar Jain is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Virender Kumar Jain in connection with the above matters be and are hereby ratified and confirmed by the Company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

For VARDHMAN GAR-TEX CREATORS PRIVATE LIMITED



Utkarsh Jain

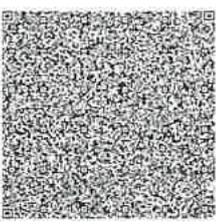
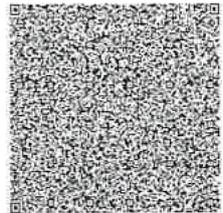
(Director)

DIN: 09066971

Works & Administration Off.: 420, HSIDC Industrial Estate, Barhi, Distt. Sonapat-131001 Haryana (INDIA)

Phone.: + 91-130-6552279, 2474775, E-mail : vardhmangartex@yahoo.com

Regd. Off. 6296, Jain Mandir Gali, Gandhi Nagar, Delhi 110031 (INDIA) Phone : +91-11-42798167, 22081911, Telfax : +91-11-22077073

  <p>भारत सरकार Government of India</p> <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>नामांकन क्रम/ Enrolment No.: 0647/01719/86170</p> <p>To विरेंद्र कुमार जैन Virender Kumar Jain C/O Madan Kumar Jain HOUSE NO-272, UPPER GROUND FLOOR TARUN ENCLAVE NEAR KALI MANDIR PITAMPURA Pitampura North West Delhi Delhi - 110034 9810044512</p> <p>Signature Not Verified</p>  <p>आपका आधार क्रमांक / Your Aadhaar No. : [REDACTED] 3493 VID : 9100 9080 8874 7806 मेरा आधार, मेरी पहचान</p>	  <p>सूचना</p> <ul style="list-style-type: none"> आधार पहचान का प्रमाण है, नागरिकता का नहीं। सुरक्षित QR कोड / ऑफलाइन XML / ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें। यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है। <p>INFORMATION</p> <ul style="list-style-type: none"> Aadhaar is a proof of identity, not of citizenship. Verify identity using Secure QR Code/ Offline XML/ Online Authentication. This is electronically generated letter. <div style="border: 1px solid black; padding: 5px;"> <ul style="list-style-type: none"> आधार देश भर में मान्य है। आधार कई सरकारी और गैर सरकारी सेवाओं को पाना आसान बनाता है। आधार में मोबाइल नंबर और ईमेल ID अपडेट रखें। आधार को अपने स्मार्ट फोन पर रखें, mAadhaar App के साथ। </div> <ul style="list-style-type: none"> Aadhaar is valid throughout the country. Aadhaar helps you avail various Government and non-Government services easily. Keep your mobile number & email ID updated in Aadhaar. Carry Aadhaar in your smart phone – use mAadhaar App.
  <p>भारत सरकार Government of India</p>  <p>विरेंद्र कुमार जैन Virender Kumar Jain जन्म तिथि/DOB: 13/06/1967 पुरुष/ MALE</p> <p>Issue Date: 26/12/2011</p> <p>[REDACTED] 3493 VID : 9100 9080 8874 7806 मेरा आधार, मेरी पहचान</p>	  <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: C/O मदन कुमार जैन, हाउस नं-272, अपर ग्राउंड फ्लोर, लरुण एन्क्लेव, नीचर काली मंदिर, पीतमपुरा, पीतमपुरा, उत्तर पश्चिमी, दिल्ली - 110034</p> <p>Address: C/O Madan Kumar Jain, HOUSE NO-272, UPPER GROUND FLOOR, TARUN ENCLAVE, NEAR KALI MANDIR, PITAMPURA, Pitampura, North West Delhi, Delhi - 110034</p>  <p>[REDACTED] 3493 VID : 9100 9080 8874 7806</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>

[Handwritten Signature]

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

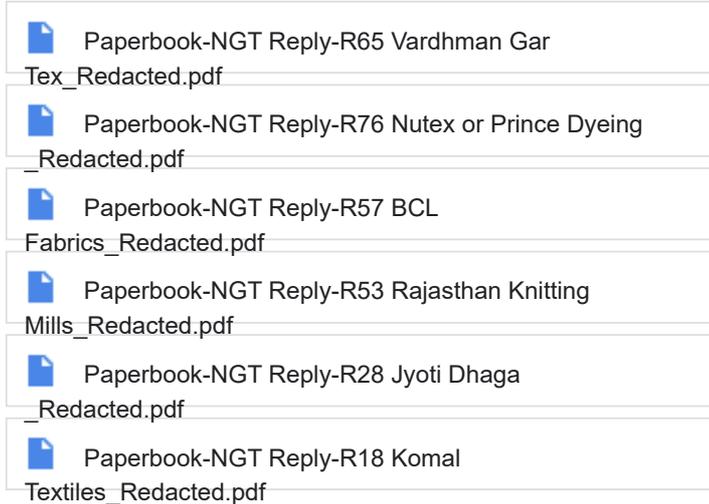
1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Fri, May 23, 2025 at 1:06 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>



Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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3 attachments

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- Paperbook-NGT Reply-R17 Generous Textiles _Redacted.pdf**
9914K
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